



2026:AHC:42855

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7737 of 2026

Smt. Pramila Rao

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amrendra Pratap Singh, Ankur Azad, Sr. Advocate
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard Sri V.K. Singh, learned Senior Counsel assisted by Sri Amrendra Pratap Singh, learned counsel and Sri Ankur Azad, learned counsel for the petitioner and learned Standing Counsel for the State-respondents.

2. The petitioner has preferred the present petition with the following prayers:-

3. It is argued by learned Senior Counsel that despite the fact that the order dated 05.06.2002 passed by the Additional Commissioner, Moradabad and the aforesaid order has become final but till date name of the petitioner has not been entered in the revenue records. It is argued that in this regard an application has also been submitted by the petitioner before the Tehsildar Dhampur, District Bijnor on 09.08.2024, copy of the same is appended as Annexure No.11 to the writ petition on which remarks were made by the Tehsildar Dhampur, District Bijnor on 07.01.2025, copy of the same is appended at Page 69 of the Paper book. It is argued that considerable time has already been made but till date no decision has been taken in the matter.

4. Heard learned counsel for the parties and perused the record.

5. In the facts and circumstances of the case, the present petition is disposed of directing the petitioner to submit fresh application along with earlier application on which remarks had been made, copy of which is

appended at Page 69 of Paper book and certified copy of this order before the Tehsildar Dhampur, District Bijnor within three weeks from today. In case, the petitioner does so, Tehsildar Dhampur, District Bijnor will pass appropriate orders in the matter expeditiously and preferably within a period of four weeks thereafter unless there is no legal impediment.

6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 25, 2026

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